Cultural Agreement with Czechoslovakia

2199. **Shri R. S. Pandey:** Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that an agreement has been signed between India and Czechoslovakia regarding the exchange of scientists and artists; and

(b) if so, the main features thereof?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) Yes, Sir. It was signed in 1959.

(b) A copy of the agreement is attached. [*Placed in Library. See* No. LT-4861/65].

Domiciliary Restrictions

2200. **Shrimati Ramdulari Sinha:** Will the Minister of **Home Affairs** be pleased to state the main recommendations of the study team on domiciliary restrictions in the matter of admission to the technical and professional institutions?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): The Study Team in its Report has recommended that domiciliary restrictions in the matter of admission of students from outside the State/Region/District to all types of educational and training institutions should be abolished throughout the country, but the following arrangements might be permitted during the transitional period where this is felt to be necessary:

Admission to engineering degree courses should be made on the criterion of merit (except in so far as any reservations have been provided under the Constitution). In the initial stages, i.e. for a period of five years or so, the number of seats that may be made available to students coming from outside may be limited to 25 per cent of the total number of available seats. In the regional engineering colleges, 50 per cent of seats are at present made available to candidates coming from outside the State in which the college is situated.

These principles should apply also to admissions to degree courses in medicine. Initially, however, for a period of 5 years or so, the number of seats to be made available to outside candidates may be limited to 15 per cent only.

गोपनीय रिपोर्ट

2201. **श्री ओंकार लाल बेरवा :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अनेक सरकारी कर्मचारियों की इस कारण पदोन्नति नहीं की जाती है कि उनकी गोपनीय रिपोर्ट में कुछ प्रतिकूल टिप्पणियां होती हैं ;

(ख) क्या यह भी सच है कि क्या जिन अधिकारियों की स्वयं की रिपोर्ट खराब होती है उन्हें भी अन्य कर्मचारियों की गोपनीय रिपोर्टों में प्रतिकूल टिप्पणियां लिखने का अधिकार होता है ;

(ग) क्या सरकार वर्तमान प्रणाली में कोई परिवर्तन करने का विचार कर रही है ; और

(घ) यदि हां, तो उसका ब्यौरा क्या है ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री ल० ना० मिश्र) : (क) पदोन्नतियों के लिये अधिकारियों के कार्य का उनके गोपनीय अभिलेखों के आधार पर कुल मिलाकर मूल्यांकन किया जाता है । जब कभी किसी अधिकारी के विरुद्ध कोई टिप्पणी होती है तब मूल्यांकन करने वाले अधिकारी को उसकी पदोन्नति पर विचार करते समय उसे

ध्यान में रखना पड़ता है । फिर भी यह नहीं कहा जा सकता कि ऐसी सभी टिप्पणियां अधिकारी को पदोन्नति के अयोग्य बना देती हैं, बहुत कुछ विरुद्ध टिप्पणी प्रकृति पर निर्भर करता है ।

(ख) जी हां ।

(ग) सरकार ने वर्तमान प्रणाली में परिवर्तन करने का कोई प्रस्ताव नहीं सोचा है ।

(घ) प्रश्न ही नहीं उठता ।

Endrin Project

2202. Shri Manabendra Shah: Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether Endrin Project of Shell International is being approved by Government; and

(b) if so, the quantum of foreign exchange involved?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) and (b). The application of M/s Shell International Chemical Corporation Ltd., London and Velsicol International Corporation, CA, Nassau, Bahamas for the manufacture of Endrin in India is still under consideration of the Government of India.

अध्यापकों की शिकायतें

2203. श्री जगदेव सिंह सिद्धान्ती : क्या **शिक्षा** मंत्री 22 दिसम्बर, 1959 के तारांकित प्रश्न संख्या 1126 के उत्तर में उल्लिखित मांग संख्या 2 तथा 3 के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या अधिकांश अध्यापकों को बार बार निवेदन करने पर भी सरकारी हायर/हाई स्कूलों में अब तक बहाल नहीं किया गया है; और

(ख) यदि हां, तो उसके क्या कारण हैं ?

शिक्षा मंत्रालय में उपमंत्री (श्रीमती सौन्दरम् रामचन्द्रन): (क) जैसा कि तारांकित प्रश्न संख्या 1126 के उत्तर में 22-12-59 को पहले बताया जा चुका है, समस्त प्रशिक्षित ग्रेजुएट अध्यापक जिनका कारपोरेशन में स्थानान्तरण किया गया था और जो अपने स्थानान्तरण के समय अन्य प्रकार से उच्च/उच्चतर माध्यमिक स्कूलों में आने का विकल्प दिया गया था वे सभी अध्यापक जिन्होंने सरकारी स्कूलों में काम करने की इच्छा प्रकट की थी, प्रशिक्षित ग्रेजुएट अध्यापकों के रिक्त पदों पर वापस बुलाये जा चुके हैं । जिन अध्यापकों ने कारपोरेशन में रहने की इच्छा की है उनका विकल्प अंतिम तथा अटल है ।

(ख) प्रश्न नहीं उठता ।

Rehabilitation of Goans

2204. Shri Shinkre: Will the Minister of **Home Affairs** be pleased to state whether it is a fact that Government have taken a decision to the effect that no suitable jobs are to be provided to Goans returning home after giving up their jobs in the Portuguese African Colonies?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): No such decision has been taken by the Government.

Code for Junior Officers for attending Diplomatic Receptions

2205. Shri J. B. S. Bist: Will the Minister of **Home Affairs** be pleased state:

(a) whether Government have issued any directive requiring the junior officers to seek prior permission before attending diplomatic receptions; and

(b) if so, the category of officers to whom these restrictions apply?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). Government have felt it necessary to regulate the